

DIVISION BENCH

ITEM NO.1

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.14/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	REKHA SINGH V/S M/S PIYUSH INFRASTRUCTURE INDIA PRIVATE LIMITED
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Kaushik Kumar Dey, Adv.

: *For the Operational Creditor*

ORDER

- 1. Ld. Counsel representing the Operational Creditor is present through VC and states that in order to substantiate his argument that the present petition is maintainable in terms of threshold by adding the interest on the decretal amount, he wants to place on record the compilation of the judgments, and therefore he seeks two weeks time to file the compilations and also prays that this matter may be adjourned for any date beyond 25.07.2024.**
- 2. Let the matter be adjourned for further hearing 29th July, 2024.**

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

10th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*